



Office of the Controller General of Patents, Designs & Trade Marks  
Department of Industrial Policy & Promotion,  
Ministry of Commerce & Industry,  
Government of India



**INTELLECTUAL  
PROPERTY INDIA**  
PATENTS | DESIGNS | TRADE MARKS  
GEOGRAPHICAL INDICATIONS

## **One-day National Seminar**

ON

**“Role of IPR in a Global Economy: Challenges & Issues”**

**18<sup>th</sup> April 2019**

ORGANISED BY

**The Rajiv Gandhi National University of Law, Punjab**

**[Accredited with ‘A’ grade by NAAC]**

IN COLLABORATION WITH

**Office of the Controller General of Patents, Designs and Trademarks  
Government of India**

## ABOUT THE ORGANISERS

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in the State of Punjab, thereby fulfilling the need for a Centre of Excellence in Legal Education in the modern era of globalization and liberalization. The University has been accredited with 'A' grade by NAAC. The University functions at its permanent Headquarters in Village Sidhuwal in an area of 50 acres.

The University is dedicated to provide holistic legal education and to promote quality research in law and allied disciplines. Over the years, it has addressed a large number of contemporary social issues and invested a lot of innovative thinking in its instructional and research programs. Towards this, it always welcomes collaboration with reputed institutions and organisations so as to build a platform for interchange of ideas on vexed social issues and problems confronting the society.

In a short span, RGNUL has also become a member of a number of professional organizations of national and international

stature like the Asian Law Institute (ASLI), Singapore; Commonwealth Legal Education Association (CLEA), London; Forum of South Asian Clinical Law Teachers (FSACLT), Goa; Indian Economic Association (IEA), New Delhi; Indian Institute of Comparative Law (IICL), Jaipur; Indian Law Institute (ILI), New Delhi; Indian Political Science Association (IPSA); Indian Society of Criminology (ISC), Madras; Indian Society of International Law (ISIL), New Delhi; Institute of Constitutional and Parliamentary Studies (ICPS), New Delhi; International Association of Law Schools (IALS), United States of America; and International Law Students Association (ILSA), United States of America, Legal Information Institute of India (LII of India) etc.

The Office of the Controller General of Patents, Designs & Trade Marks (CGPDTM) is located at Mumbai.

The Controller General supervises the working of the Patents Act, 1970, as amended, the Designs Act, 2000 and the Trade Marks Act, 1999 and also renders advice to the Government on matters relating to these subjects. In order to protect the Geographical Indications of goods a Geographical Indications Registry has been established in Chennai to administer the Geographical Indications of

Goods (Registration and Protection) Act, 1999 under the CGPDTM.

## **THEME**

### **“ROLE OF IPR IN A GLOBAL ECONOMY: CHALLENGES AND ISSUES”**

Intellectual Property is the root of the intellectual development of any country. With the robust development of IPR, the old and some of the existing management constructs and approaches would have to change. From striking a balance between IP rights protection and public policy to promoting IP rights education, Indian legislature has made efforts to implement better IP rights enforcement and protection. Judiciary has not been far behind in contributing to the development of IP rights. Litigation regarding trademarks, copyrights and patents has set new precedents, with the Indian courts adopting international principles and rulings to protect IP rights in order to deter infringers.

The Seminar will provide the participants with an understanding in IP laws and the extent to which it protects inventions and designs. The seminar will consist of a number of sessions in which presentations on various aspects of IPR will be given by experts and practitioners, followed by a discussion.

The objectives of the seminar are:

1. To raise awareness on the issues of intellectual property and their violations.
2. To identify educational and social strategies to address the issue.
3. To collect, share and develop innovative responses and best practices for elimination and prevention of violation of intellectual property rights.
4. To give recommendations and concrete proposals for action for elimination and prevention of crimes related with intellectual property.

## **SUB-THEMES OF THE SEMINAR**

1. Emerging Trends in IPR regime
2. Procedural & Registration Aspect of Trade Marks
3. Interface between IPR & Competition Law
4. Geographical Indication & Protection of Traditional Knowledge
5. Abuse of Dominant Position
6. Copyright & Fair Use
7. Intellectual Property in Trade and Development
8. Intellectual Property and Sustainable Development
9. Law relating to Copyright and the Entertainment Industry
10. Geographical Indication and Protection of Traditional Knowledge

11. Intellectual Property challenges in the field of agriculture and pharmaceuticals
12. Challenges of Enforcement of Protection of Copyright Laws in the Digital Era
13. Challenges of Protection of Artistic Creativity in the Context of Media Convergence
14. Interface between Designs and Copyright Laws
15. Dispute Settlement and WTO
16. TRIPS Agreement: Utility and Concerns

\*This is a non-exhaustive list.

## ADVISORY BOARD

**Prof. (Dr.) Paramjit S. Jaswal**  
Vice-Chancellor, RGNUL, Punjab

**Prof. (Dr.) Naresh Kumar Vats**  
Registrar, RGNUL, Punjab

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**Dr. Geetika Walia**  
Assistant Professor of Law, RGNUL

## GUIDELINES FOR SEMINAR PAPER

An abstract should contain 300 – 350 words accompanied by a brief profile of the author indicating his email ID, contact number and official address.

Paper should not be of more than 6000 words. It must be typed in Times New Roman, Font Size 12 on A4 size paper with 1” margin on all sides with 1.5 line spacing using MS Word. Footnotes shall be typed in Times New Roman, Font size 10 and Citations must be in accordance with The Bluebook: A uniform System of Citation, 20<sup>th</sup> Edition. A Uniform Formatting Style must be strictly adhered to while submitting the full papers.

**Selected papers will be published in a book with an ISBN no.**

## WEB CONFERENCE

The seminar will have parallel web-conference session available to selected presenters on the prior payment of the Registration Fee. The slots for web conference and the Seminar Programme would be updated on the University website – [www.rgnul.ac.in](http://www.rgnul.ac.in).

## ACCOMMODATION

The accommodation will be provided as per availability on payment basis.

## REGISTRATION

Students: 800 INR

Teachers: 1000 INR

Co-authors: 1500 INR (A maximum of 2 authors are permitted per paper)

The last date for payment of registration fees is 20th March 2019. All payments to be made through:

[www.onlinesbi.com/sbicollect/icollecthome.htm](http://www.onlinesbi.com/sbicollect/icollecthome.htm)

## IMPORTANT DATES

Submission of abstracts: 15th March 2019

Full paper submission: 15th April 2019

All abstracts and full-length papers shall be sent on email id: [ipr.rgnul@gmail.com](mailto:ipr.rgnul@gmail.com)

## PATRONS

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